

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A.No.141/99 and MA.1344/99
in OA.1390/95

Friday this the 30th day of July, 1999

CORAM

HON"BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

1. Government of National Capital Territory of Delhi through its Chief Secretary, 5, Sham Nath Marg, Delhi.54.
2. The Commissioner of Police, Police Headquarters, MSO Building, IP Estate, New Delhi.2.
3. The Additional Commissioner of Police (Operations) I.G.I.Airport, New Delhi.
4. The Deputy Commissioner of Police, I.G.I. Airport, New Delhi.
5. The Assistant Commissioner of Police (D.E Cell) Vigilance, Delhi.

(By Advocate Mr. H.L. Jad)

vs

Shri Kamal Singh
S/o Shri Bakhtawar Singh
R/o Block No.E.1 Pocket 7/30
Sector 16, Rohini
Delhi.

... Respondent

The Review Application on circulation, the Tribunal delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

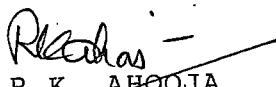
The respondents in the Original Application No.1390/95 have filed this application for a review of the final order passed in the Original Application on

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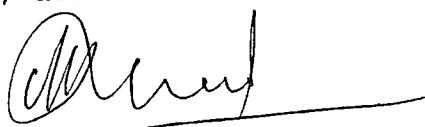
2.

29.9.95. As the Review Application has been filed more than three years from the date of the order, the Review Applicants have filed an application for condonation of delay. Going through the application for condonation of the long delay, no proper reason is seen mentioned. However, we have gone through the order sought to be reviewed as also the review application. The order was passed as agreed to by the counsel on either side. In the order itself it was mentioned that "the learned counsel on either side also agreed that the application can now be disposed of finally at the admission stage itself with a direction to the respondents to proceed in the departmental proceedings only to the extent of examining the witnesses in support of the summary of allegations in chief only and allowing the applicant to defer the cross-examination till the criminal proceedings come to an end." Having conceded for such a disposal of the Original Application, it is not open for the respondents (review applicants) now to say that there is an error apparent on the face of record. There is no error apparent on the face of record nor is there any other facts and circumstances which warrant a review of the order. Therefore, finding no merit, the Review Application as also the Miscellaneous Application are rejected.

Dated the 30th day of July, 1999


R.K. AHOOJA
ADMINISTRATIVE MEMBER

/ks/


A.V. HARIDASAN
VICE CHAIRMAN